

(2023) 04 OHC CK 0217
In the Orissa High Court
Case No : Criminal Appeal No. 534 Of 2015

Tiki @ Meherban Alli Khan

APPELLANT

Vs

State Of Odisha

RESPONDENT

Date of Decision : 21-04-2023

Acts Referred:

Citation : (2023) 04 OHC CK 0217

Hon'ble Judges : Dr. S. Muralidhar, CJ; K.R. Mohapatra, J

Bench : Division Bench

Advocate : B.S. Dasparida, Janmejaya Katikia

Final Decision : Disposed Of

Judgement

Misc. Case No.585 of 2017

1. The present application has been filed by the Appellant-Applicant for bail pending disposal of the criminal appeal.
2. This Court has heard the submissions of Mr. B.S. Dasparida, learned counsel for the Appellant as well as Mr. J. Katikia, learned Additional Government Advocate for the State.
3. The Appellant -Applicant has been in custody for more than 11 years now. It is submitted by learned counsel appearing for the Petitioners that all the Appellants- accused persons in the connected criminal appeal being CRLA No.533 of 2015 have already been enlarged on bail. Also, the paper books are yet to be prepared in these appeals.
4. Keeping in view the above circumstances and the decision of the Supreme Court of India in Surinder Singh @ Shingara Singh v. State of Punjab (2005) 32 OCR (SC) 430 and considering that it is unlikely that the present appeal will, in its turn, be heard at an early date, the Court considers it appropriate to direct that the Appellant/Applicant shall be released on bail subject to the satisfaction of the Trial Court during the pendency of this appeal.

5. The application is disposed of. An urgent certified copy of this order be issued as per Rules.

Misc. Case No.1439 of 2015

6. It is directed that there shall be stay of the fine amount.

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